

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2865
TO BE ANSWERED ON 06.08.2025
NOC FOR RESIDENTS OF KANNUR**

2865. SHRI K SUDHAKARAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has received complaints from residents living in railway buffer zone areas particularly from Kannur, regarding long delays in obtaining No Objection Certificates (NOCs) for house construction and public infrastructure works, if so, the details thereof;**
- (b) whether it is a fact that even after submission of all required documents NOC applications are kept pending for several months without action or communication from the concerned railway authorities and if so, the details thereof;**
- (c) whether the Government has taken note of the hardship caused to affected individuals, if so, the details along with the adverse impact on essential public projects due to such delays;**
- (d) whether the Government proposes to introduce a time-bound, transparent Single Window Clearance System for expedited processing of NOC applications in railway buffer zones; and**
- (e) if so, the details thereof along with the expected timeline for implementation?**

ANSWER

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

- (a) to (e) : Indian Railways has issued a detailed procedure for granting 'No Objection Certificate (NOC)' for construction / redevelopment of**

Government and private buildings on land within 30 m of railway boundary to ensure safety of train during construction period, safeguarding Railway's interest to prevent encroachment and non-accrual of easement rights on railway land.

The Railway division of the respective area is the single window system for receiving of NOC or construction/ redevelopment of Government and private buildings.

Railway issues NOC on the application of the party duly forwarded by State Govt/Local authorities after examining the documents which includes clear title of land, detailed structure drawings, structural stability certificate, etc. The time limit for granting NOC has been kept 60 days. NOC sometimes gets delayed due to submission of incomplete documents by the applicants.

In Kannur, nine (09) applications have been received for issue of NOC over the past five years, out of which four (04) cases have been approved and other cases were either returned back or rejected due to incomplete information submitted by applicants.
